

Information note to the Press (Press Release No. 101 /2018)

For Immediate release

Telecom Regulatory Authority of India

TRAI releases Draft Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 for consultation

New Delhi, 25th September, 2018- The Telecom Regulatory Authority of India (TRAI) has today issued Draft Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 for the consultation of stakeholders.

2. TRAI had issued the Telecommunication Mobile Number Portability (MNP) Regulations 2009 (8 of 2009) dated 23rd September 2009 laying down the basic business process framework for implementation of MNP in the country. In a continuous endeavour to make MNP process more subscriber friendly, based on feedback from the stakeholders and its own analysis, TRAI has issued various Directions and amendments to the MNP regulations.

3. Keeping in view to devise mechanism for reducing the rejections on the grounds of "Unique Porting Code (UPC) Mismatch" and "Unique Porting Code (UPC) expired", the Authority initiated draft Telecommunications Mobile Number Portability (seventh amendment), Regulations 2017, on 16th August, 2017 for seeking comments of the stakeholders. The comments received from the stakeholders were examined and analysed. Through the comments it was observed that in addition to the amendments as proposed in the draft MNP regulations as mentioned above, various other issues were also raised by stakeholders and new mechanisms were suggested.


4. Pursuant to the suggestions/ comments submitted by the stakeholders during consultation on draft 7th amendment, the Authority on 6th April, 2018, initiated the Consultation Paper (CP) on 'Review of the Mobile Number Portability (MNP) process' for the comments of the stakeholders. Through the Consultation Paper, it has been envisaged to review all the existing issues with a vision to make the MNP process more efficient and convenient for the telecom subscribers.

5. Written comments on the issues raised in the consultation were invited from the stakeholders by 3rd May, 2018 and counter comments by 17th May, 2018. Total thirteen (13) comments and five (05) counter-comments were received from the stakeholders. An Open House Discussion was convened on 11th June, 2018.



6. Based on the comments /counter-comments received, the Draft Telecommunication Mobile Number Portability Regulations 2009 (Seventh Amendment) has been prepared and available for consultation on TRAI's website www.trai.gov.in. Written comments on the draft amendment are invited from the stakeholders by 24th October, 2018.

7. The comments may be sent, preferably in electronic form at advmn@trai.gov.in with a copy to trai.mn@gmail.com. For any clarification/information, Shri S. T. Abbas, Advisor (Networks, Spectrum and Licensing) may be contacted at Tel. No. +91-11-23210481, Fax No. +91-11-23232677.


(S. K. Gupta)
Secretary, TRAI
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